

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-103

IA-5447/2020

IN

IB-564(ND)/2019

IN THE MATTER OF:

M/s. India Factoring and Finance Solutions Pvt. Ltd.

...FINANCIAL CREDITOR

Vs.

M/s. Globalite Industries Pvt. Ltd.

...RESPONDENT

SECTION

U/s 7 IBC code 2016

Order delivered on 09.04.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/RP

: Mr. Kanishk Khetan,

Mr. Kashi Viswanathan Sivaraman Advocates

For the Respondent

: Mr. Bhanu Gupta, Adv - R4, R5, Mr. Akshat Singh, Adv for R3,
Mr. Kunal Godhwani for R-1, Mr. Raj kumar yadav, , Advocates

ORDER

Counsel for the Applicant is present. Counsels for Respondent Nos. 1,3 & 4 are present. They are directed to file reply within three weeks on receiving the copy of the application along with documents. Thereafter, within two weeks the counsel for the Applicant is directed to file rejoinder, if any.

At this stage, Mr. Bhanu Gupta learned advocate caused appearance on behalf of R-5. But R-5 has already been proceeded *Ex-Parte*. He is directed to file appropriate application to seek the Ex-Parte order set aside.

List the matter on 21.05.2021.

— Sd —

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

— Sd —

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

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